

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 329 OF 2016 &
IA NO. 201 OF 2018**

Dated: 12th February 2018

**Present: Hon'ble Mr. I.J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

M/s HINDALCO Industries Ltd.

.... Appellant(s)

Vs.

Kerala State Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Abhisar Bairagi

Counsel for the Respondent(s) : Mr. James P. Thomas for R-1

Mr. P. V. Dinesh

Ms. Arushi Singh for R-2

Mr. Abraham C. Mathews

Ms. Nishe Rajen Shonker for R-3

ORDER

IA NO. 201 OF 2018

(Appln. for delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 329 OF 2016

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 27.02.2018 after serving copy on the other side.

List the matter on **2.04.2018.**

(Justice N. K. Patil)
Judicial Member

ts/tpd

(I. J. Kapoor)
Technical Member